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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1377/95.

Dt.of Decision : 16-11-95.

M. Govinda Rajulu

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Telecommunication, Guntakal.
2. The Telecom District Manager,
Anantapur.
3. The Chief General Manager,
Telecommunications,
Hyderabad.

.. Respondent.

Counsel for the Applicant : Mr. K.Venkateshwar Rao
: Mr. K RAMU DD.SC for Rlys.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Raj

Copy to:-

1. The Sub-Divisional Officer,
Telecommunication, Guntakal.
2. The Telecom District Manager,
Anantapur.
3. The Chief General Manager,
Telecommunications, Doorsanchar Bhavan,
Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr. K. Ramuloo, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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Kku.

case for requisition.

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O.A.1377/95

Dt.of order:16-11-1995

ORDER

As per Hon'ble Shri R. Rangarajan, Member(Admn)

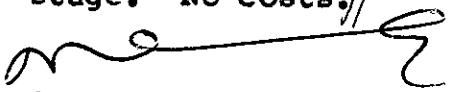
Heard Shri K. Venkateshwar Rao, learned counsel for the applicant and Shri K. Ramuloo, learned Standing Counsel for the respondents.

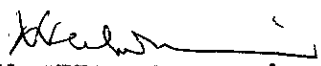
2. The applicant herein was initially engaged as a casual mazdoor under the respondents from 1.3.1987 and he was dis-engaged from 12.12.1989 and thereafter, he was not re-engaged. This OA is filed for a direction to the respondents to re-engage him as a casual mazdoor.

3. As the applicant has been dis-engaged wayback in 1989, the long period of absence cannot be condoned. However, as the applicant would have acquired sufficient knowledge in regard to the working of the department, his services as a casual mazdoor, if he is re-engaged will be more useful ^{Compare} ~~comparing~~ to ~~engaging~~ of freshers from outside market.

4. In the result, the following direction is given. "The applicant should be re-engaged if there is work in preference to freshers from the open market in the unit from which, he was retrenched last. If in pursuance of this order, he is going to be re-engaged, none, who is already in service will be discharged."

5. The OA is ordered accordingly at the admission stage. No costs.//

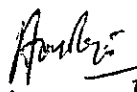

(R.RANGARAJAN)
Member(Admn)


(V.NEELADRI RAO)
Vice Chairman

Dtd.:The 16th November, 1995

Dictated in the open court

mvl


Dy.Registrar(Judl)

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN :M(A)

DATED: 16-11-1995

~~ORDER~~/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1377/95

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

~~Dismissed.~~

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

No spare copy

23/11/95

